

IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

**BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER**

**ITA No. 1184/PUN/2019
Assessment Year : 2010-11**

The Asstt. C.I.T. Circle 2, Nasik

Appellant

V/s.

Pawar Patkar Construction
43/A Road A. Mahatma Nagar
Off Trimbak Road,
Nasik – 422 2007

PAN; AAIFP 9352 Q

Respondent

Appellant : Shri M.G. Jasanani

Respondent by : Shri C.H. Naniwadekar

Date of Hearing : 22-06-2022

Date of Pronouncement : 22-06-2022

ORDER

PER SHRI S.S. VISWANETHRA RAVI, JM :

This appeal is filed by the Revenue against the order dated 09-05-2019 passed by the Commissioner of Income Tax (Appeals)- 2, Nashik for assessment year 2010-11.

2. Admittedly, the tax effect involved in this appeal is below monetary limit fixed by the CBDT Circular vide its latest Circular No. 17/2019, dated 08-08-2019. Thus, grounds raised by the Revenue fail and the appeal is not maintainable. Therefore, the appeal of Revenue is dismissed as withdrawn in terms of CBDT Circular mentioned here-in-above.

3. In the result, the appeal of Revenue is dismissed.

Order pronounced in the open court on 22nd June 2022

Sd/-
(R.S. SYAL)
VICE PRESIDENT

sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Pune; Dated : 22nd June 2022
Ankam

Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)- 2, Nashik
4. The Pr. CIT-2, Nashik
5. DR, ITAT, "B" Bench, Pune.
6. Guard File.

/// TRUE COPY ///

BY ORDER,

Senior Private Secretary,
ITAT, Pune

		Date	
1.	Draft dictated on	22-06-2022	Sr.PS
2.	Draft placed before author	22-06-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on	22-06-2022	Sr.PS
7.	Date of uploading order	22-06-2022	Sr.PS
8.	File sent to the Bench Clerk	22-06-2022	Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		